

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 42/TT/2017**

Subject : Truing up transmission for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period of 3 assets in the Transmission Schemes (in Eastern Region) for enabling import of NER/ER surplus power by NR

Date of Hearing : 11.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 17 others

Parties present : Shri Jasbir Singh, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri R. B. Sharma, BRPL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for truing up of the transmission tariff of the 2009-14 period under the 2009 Tariff Regulations and determination of tariff for the 2014-19 period under the 2014 Tariff Regulations of Asset-I (a): 400 kV Line Bays at Biharshariff Sub-station along-with 1x80 MVAR Switchable Line Reactor (for the 400 kV D/C Purnea-Biharshariff TL) Asset-I (b): 1x80 MVAR Switchable Line Reactor (at Biharshariff Sub-station) Asset-II: 400 kV Line Bays at Purnea Sub-station (for the 400 kV D/C Purnea-Biharshariff TL) under Transmission Schemes (in Eastern Region) for enabling import of NER/ER surplus power by NR. The tariff for the 2009-14 period for the instant assets was allowed vide order dated 30.6.2015 in Petition No. 99/TT/2013. The petitioner requested to allow as claimed in the petition.

2. The Commission directed the petitioner to submit the following information, on affidavit, with an advance copy to the respondents by 5.6.2017:-



- (i) Petition number corresponding to other assets covered in the project, if any, wherein the true-up tariff for 2009-14 has been claimed.
  - (ii) Form-5B i.e. "Details of Element-wise cost of Project" as per RCE.
  - (iii) The year-wise discharge of the Initial Spares during 2009-14 and 2014-19 period.
4. The Commission further directed the respondents to file their reply by 21.6.2017 and the petitioner to file rejoinder, if any, by 30.6.2017. The Commission further observed that no extension of time shall be granted.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

